

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:481
ANSWERED ON:15.03.2012
CONSUMER COURTS
Tomar Shri Narendra Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government provides any financial assistance to State Governments for setting up of consumer courts/forums;
- (b) if so, the details of the amount allocated during each of the last three years, State-wise;
- (c) the number of cases filed,pending and disposed of by the said courts/forums,State-wise;and
- (d) the reasons for the pendency of said cases alongwith the steps taken/proposed to be taken for the quick disposal off said cases?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

- (a) & (b): Yes, Madam. State-wise details of assistance released in the last 4 years are given at Annex A.
- (c): The requisite details of cases filed, disposed as well as pending are given at Annex B.
- (d): The main reasons for pendency are institution of a large number of cases, limited number of fora for disposal, usual adjudication procedure and vacancies at various levels. All the States/UTs are repeatedly requested to provide for better infrastructure and fill all the vacant posts so that cases of consumer are disposed of quickly.